

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.24/(MAH)/2014
CA No. 111/2014

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

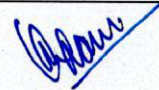
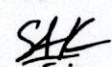
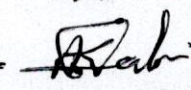
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Shri Sunil Goswami

V/s.

M/s. AMS Marine Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
01.	SUNIL DUTT Goswami	PETITIONER	
02.	Shyam Kapadia	Counsel for Respondents	
	Respo Ashok Kumar Sahan	Respondent -	

ORDER

C.A. No. 111/2014 in C.P. No. 24/397, 398/CLB/MB/2014

1. The Petitioner himself is present and stated that certain amendments in C.P. No. 24/2014 were carried out. However, Ld. Counsel appearing from the side of the Respondent has objected the manner in which a letter of the amendment is filed. According to him the amended petition has so far not been placed on record. Objections of the Respondent's Counsel are duly communicated to the Petitioner.

2. Under the circumstances, the C.P. is now listed for hearing on **10th January, 2017.**

3. In respect of C.A. No. 111/2014, the prayers sought therein appear to have become redundant. However, this Application shall also be disposed of on the next date of hearing.

sd/-

Dated 25.11.2016

Shri M.K. Shrawat
Member (Legal)